

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 40 OF 2017

Dated: 23rd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NTPC Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Piyush Singh
Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Manu Seshadri
Ms. Sahiba for R-1
Mr. P.V.Dinesh
Mr. Bineesh K. for R-2

ORDER

Admit. Issue notice. Mr. Manu Seshadri takes notice on behalf of Respondent No.1 and Mr. P.V. Dinesh takes notice on behalf of Respondent No.2 and they undertake to file Vakalatnama within one week and seek four weeks time to file reply. They may file the same on or before 21.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.05.2017 after serving copy on the other side.

List the matter on **10.07.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**